

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

INTERLOCUTORY APPLICATION NO.121642 OF 2018

(APPLICATION FOR DIRECTIONS FILED BY MR. GOPAL JHA, ADVOCATE)

IN

INTERLOCUTORY APPLICATION NO.1 OF 2016

IN

INTERLOCUTORY APPLICATION NO.339 OF 2015

WITH

INTERLOCUTORY APPLICATION NO.19976 OF 2019

(APPLICATION FOR PERMISSION TO FILE APPLICATION FOR IMPEADMENT FILED BY
MR. P.S. SUDHEER, ADVOCATE)

WITH

INTERLOCUTORY APPLICATION D. NO.7967 OF 2019

(APPLICATION FOR IMPEADMENT FILED BY MR. P.S. SUDHEER, ADVOCATE)

WITH

INTERLOCUTORY APPLICATION D. NO.7969 OF 2019

(APPLICATION FOR DIRECTION FILED BY MR. P.S. SUDHEER, ADVOCATE)

WITH

INTERLOCUTORY APPLICATION D. NO.17081 OF 2019

(APPLICATION FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS FILED BY MR.
P.S. SUDHEER, ADVOCATE)

AND

INTERLOCUTORY APPLICATION NO.93974 OF 2019

(APPLICATION FOR CLARIFICATION BY WAY OF DIRECTION FILED BY MR. KUNAL
CHATTERJEE, ADVOCATE)

IN

INTERLOCUTORY APPLICATION NO.7 OF 2010

(APPLICATION FOR DIRECTION)

IN

INTERLOCUTORY APPLICATION NO.244 OF 2009

(APPLICATION FOR DIRECTION)

IN

WRIT PETITION (CIVIL) NO. 1022 OF 1989

UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)

ALL INDIA JUDGES ASSOCIATION & ORS.

....PETITIONERS

-VERSUS-

UNION OF INDIA & ORS.

....RESPONDENTS

OFFICE-REPORT

The instant Writ Petition was disposed of vide this Hon'ble Court's Judgment dated 21.03.2002 reported in 2002 (2) SCR 712 and only the interlocutory applications are pending and are listed before the Hon'ble Court from time-to-time.

It is further submitted that Mr. Gopal Jha, Advocate has on 27.08.2018 filed above-mentioned Application for Directions in I.A. No.1 of 2016 in I.A. No.339 of 2015 in W.P.(C) No.1022 of 1989. The same has been registered as I.A. No.121642 of 2018 (copy of the same has already been included in the paper books).

It is submitted that Mr. P.S. Sudheer, Advocate has on 14.01.2019 filed above-mentioned I.A.s for Permission to file Impleadment Applications, Application for Impleadment, Application for Direction and Application for Permission to file Additional Documents. The Application for Permission to file Impleadment has been registered as I.A. No.19976 of 2019 (Copies of the said I.A. No.19976 of 2019 along with unregistered I.As. for Impleadment (I.A. D.No.7967 of 2019), Direction (I.A. D.No.7969 of 2019 and Permission to file Additional Documents (I.A. D. No.17081 of 2019) have already been included in the Writ Petition paper books).

It is submitted that Mr. Kunal Chatterjee, Advocate has on 26.07.2019 filed above-mentioned Application for Clarification by way of Direction on behalf of High Court of Calcutta in I.A. No.7 of 2010 in I.A. No.244 of 2009 in W.P.(C) No.1022 of 1989 and the same has been registered as I.A. No.93974 of 2019 (copy of the same has been included with the writ petition paper books).

The I.A. Nos.93974, 7967 and 7969 of 2019 was listed before the Hon'ble Court on 25.10.2019, when the Hon'ble Court was pleased to pass the following *inter-alia* order:

**"I.A. Nos.121642/2018 is taken on board.
I.A. Nos. 121624/2018 & I.A. Nos. 93974, 7967, 7969 of
2019
 List on 5.11.2019 before a bench of which Hon'ble
 Mr. Justice Aniruddha Bose is not a member.
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The Interlocutory Applications in the Writ Petition above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 04th day of November, 2019.

ASSISTANT REGISTRAR